

Filing no. B.A./8116/2020

Md. Arif Khan @ Arif

Versus

The State of Jharkhand

Advocate for Petitioner

Mr. Arvind Kumar Choudhary

- |   |         |
|---|---------|
| 1. S.J. / D.B.  | S.J.    |
| 2. In time<br>Limitation expired on   | X       |
| 3. Court Fee  | NR      |
| 4. Authentication fee due on the copy<br>Trial Court Judgement Rs.  | Paid    |
| Appellate Court Judgement Rs.   | X       |
| 5. (a) Copy of trial court judgement  | √       |
| (b) Copy of appellate court judgement   | X       |
| (c) Second Copy of Petition   | X       |
| (d) Receipt showing service on A.G.   | √       |
| (e) Vak properly stamped<br>Executed and accepted }   | √       |
| 6. (a) Cause title  | √       |
| (b) Provision of law  | √       |
| 7. Intimation regarding surrender of<br>Petitioner  | in Jail |
| 8. Particulars as required by Rule 140 (I)<br>Chapter XV Part (A) page no. 37 of the<br>J.H.C. Rules 2001 | Stated  |
| 9. Other defects  |         |
| (i) Seal and signature of petitioner/Jail Authority in vak. Appears to be not in original.                |         |
| (ii) Father's name of petitioner in page-1 and vak. May be stated same.                                   |         |
| (iii) Seal/Signature in page-7 appears to be photocopy and same is faint too.                             |         |
| (iv) Oath Sl. No. is not appearing in Affidavit (page-6)  |         |
| (v) Indexing may be properly done.  |         |